

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-528(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd. Applicant/petitioner
v.
Taurus Agile Technology Corporation Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 24.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant Mr.PrachiJohri, Adv. for liquidator

ORDER

On IA-4723/2020 filed by the Liquidator for extension of liquidation period for another six months, the liquidation period is hereby extended for another six months with effect from **26.09.2020**.

Accordingly, this IA-4723/2020 is hereby **allowed**.

Since same application has been numbered twice, IA-4723/2020 being allowed, IA-4896/2020 stands dismissed as infructuous.

—Sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—Sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)